CENTRAL ELECTRICITY REGULATORY COMMISSION NEW DELHI

Petition No. 122/MP/2021

Subject : Petition under Section 79(1)(f) read with Section 79 (1)(b) and 79(1)(c)

of the Electricity Act, 2003 seeking adjudication of disputes between Tata Power Delhi Distribution Limited and Pragati Power Corporation Limited, (Pragati, Unit-III, 1371 MW Power Plant-Bawana) regarding

forceful power scheduling and consequent violation of order.

Petitioner : Tata Power Delhi Distribution Limited

Respondents : Pragati Power Corporation Limited and 7 others

Date of Hearing: 27.9.2022

Coram : Shri I.S Jha, Member

Shri Arun Goyal, Member

Shri Pravas Kumar Singh, Member

Parties Present: Shri Sajjan Poovayya, Sr. Advocate, TPDDL

Shri Anand Shrivastava, Advocate, TPDDL Ms. Vanshika Tainwala, Advocate, TPDDL

Ms. Ishita Jain, Advocate, TPDDL Ms. Alvia Ahmed, Advocate, TPDDL Ms. Raksha Agrawal, Advocate, TPDDL

Ms. Shefali Sobti, TPDDL Shri Yogesh Prakash, TPDDL Shri Amal Nath, Advocate, PPCL

Ms. Swapna Seshadri, Advocate, PPCL

Shri A.K. Jha, PPCL

Shri Surendra Kumar, PPCL Shri Abhishek Rohilla, PPCL Shri Amit Nagpal, PPCL

Shri Pradeep Mishra, Advocate, SLDC Shri Suraj Singh, Advocate, SLDC

Shri Gaurav Gupta, SLDC

Shri Sameer Sharma, Advocate, BRPL & BYPL Shri Hasan Murtaza, Advocate, BRPL & BYPL

Record of Proceedings

During the hearing, the learned Senior counsel for the Petitioner circulated short note of arguments, with list of dates, and made detailed oral submissions in the matter.

2. The learned counsel for the Respondent PPCL also made detailed oral submissions in the matter. The learned counsel for the Respondent SLDC referred to the reply and made oral submissions.

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- 3. The learned counsel appearing for the Respondents BRPL & BYPL sought time to seek instructions in the matter. The Commission, however, observed that the respondents may file their written submissions in the matter.
- 4. The Commission, after hearing the parties, directed the Respondent, PPCL and the Respondent, SLDC to furnish the following additional information, after serving copies to the other, including the Petitioner, on or before **20.10.2022**:

Respondent PPCL

- (a) The technical minimum of one set / module (2 GT + 1 ST) for installed capacity of 685.6 MW along with supporting documents and quantity of APM gas required per day for operation at this technical minimum;
- (b) The power and energy generated by a one module through usage of only 1.564 MMSCD of APM gas / day;
- (c) The quantity of APM gas required per day for operation of one module at full load;
- (d) The ramp up rate and ramp down rate of each GT, ST and Module; and
- (e) The quantity of APM gas consumed per day for production of power around 225 MW on few days, in the past.

Respondent SLDC

- (a) Relevant regulations and rules under which, it has scheduled higher to the beneficiaries than their respective requisition, on occasions, as applicable.
- 5. The parties are permitted to file their written submissions, including the response to the above information, on or before **4.11.2022**. Pleadings shall be completed within due dates mentioned and no extension of time shall be given for any reasons whatsoever.
- 6. Subject to the above, order in this petition was reserved.

By order of the Commission

Sd/-(B. Sreekumar) Joint Chief (Law)